

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. Appeal (S.J) No.257 of 2020**

Kurban Ansari ..... **Appellant**

**Versus**

The State of Jharkhand ..... **Respondent**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

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For the Appellant : Mr. Ranjan Kumar Singh, Advocate  
For the State : Mr. S. K. Sharma, A.P.P

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**03/Dated: 25<sup>th</sup> June, 2020**

1. Learned counsel for the appellant and learned A.P.P are present.
2. In compliance of the order dated 11.06.2020, the supplementary affidavit has been filed by the counsel for the appellant with a prayer to array the informant - Anima Murmu as respondent No.02.
3. Office to carry out the necessary correction in the cause title of the memo of the appeal.
4. Learned counsel for the appellant shall file the requisites of notice under registered cover with A/D as well as under ordinary process, to be served upon respondent No.02, at the earliest.
5. Office to list this case on **09.07.2020**.

**(AMITAV K. GUPTA, J.)**

Chandan/-